IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

WRIT PETITION NO: 19659 OF 2025

Between:

1. Modine Nishanth Kiran, S/o. M. Venkatappa, Aged 19 years, Occ: student, R/o. H.No.1-10-85/1, New Town, PO.Mahabubnagar, Mahaboobnagar District, Telangana-509 001.
2. Addan Varshith Reddy, S/o. Addan Satya Narayana Reddy, Aged about 17 years, Occ: Student. R/o. 1-53, Sanjeeva Roy Nagar, PO. Damaiguda, Mahaboobnagar District, Telangana-509407. Rep by its natural father Addan Satya Narayana Reddy.
3. P. Abhishek, S/o. Chennaiah Pinamoni, Aged about 19 years, Occ: Student, Rio. H.No.3-62, Gorita ZPS School, PO.Gorita, Thimajipet, Mahaboobnagar District, Telangana-509406.

...PETITIONERS

AND

1. Union of India, represented by its Chief Secretary, HRD Human Resources Development Ministry, Central Secretariat, New Delhi.
2. The State of Telangana, rep. by its, Principle Secretary, Department of Technical Education, Secretariat, Hyderabad, Telangana.
3. The Convener, TG EAPCET - 2025, (Telangana Engineering, Agriculture and Pharmacy Common Entrance Test), Ground Floor, Industry Academy Collaboration Center, near SBI, JNTUH Campus, Kukatpally, Hyderabad, Telangana- 500 085.
4. Telangana State Council of Higher Education TSCH, Rep. by its Commissioner, Opp. Mahaveer Hospital, Masab Tank, Hyderabad, Telangana-500 028.
5. Osmania University, OU, Rep. by its Vice Chancellor, Tarnaka, Hyderabad, Telangana - 500 007.
6. Jawaharlal Nehru Technological University Hyderabad, JNTU, Rep. by its Vice Chancellor, Kukatpally, Hyderabad, Telangana-500 085

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or direction, more particularly one in the nature of a writ of Mandamus - a.declaration of the G.O.Ms. No.15, Higher Education (TE) Department, dated 27-02-2025 declaring the petitioners as non-locals, depriving to avail 85percent seats reserved for locals of Telangana State in the ongoing admission of Batchelor of Engineering Course -2025 and kept the petitioners under UN-RESERVED category at para 11 of online application, though the petitioners, and their parents are natives of Telangana state by birth, in state govt. employees, just because the petitioners studied in Central School class VI -Inter-II, 2017-2024, in SAINIK SCHOOL KORUKONDA, Vizianagaram, runed by society / Ministry of Defense, Govt. of India as unconstitutional in violation of Article 14, 19 and 21 of Constitution of India against these petitioners. b.Consequently, declare the G.O.Ms. No.15, Higher Education (TE) Department, dated 27-02-2025 against these petitioners as unconstitutional and in violation of Article 14, 19 and 21 of Constitution of India by declaring the petitioners as a Local candidate of Telangana state / Osmania University for all the purposes of admission into Batchelor of Engineering Course - 2025 by removing the UN-RESERVED category at para 11 of online application of petitioners in the interest of justice. c.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider the petitioners candidature in online web options as locals of Telangana OU permitting to avail 85% of seats options in the ongoing admission process for the Bachelor of Engineering Course - 2025 pending disposal of the Writ Petition before this Hon'ble court.

Counsel for the Petitioners: SRI SUDARSHAN MALUGARI
Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR
Deputy Solicitor General of India
Counsel for the Respondent No.2 and 4: MS. SUJATHA KURAPATI, GP FOR HIGH EDUCATION
Counsel for the Respondent No.5: SRI MALIPEDDI SRINIVAS REDDY, SC FOR OSMANIA UNIVERSITY
The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

W.P.NO.19659 OF 2025

ORDER: *(Per the Hon'ble Sri Justice P.Sam Koshy)*

Heard Mr. Sudarshan Malugari, learned counsel for the petitioners, Ms. Sujatha Kurapati, learned Government Pleader for Higher Education appearing for respondent Nos.2 and 4, Mr. Malipeddi Srinivas Reddy, learned Standing Counsel for Osmania University appearing for respondent No.5.

2. The instant Writ Petition is filed assailing the G.O.No.15, Higher Education (TE) Department, dated 27.02.2025, wherein the Higher Education Department, Government of Telangana, has laid down the guidelines in respect of admission into the higher and technical educational institutions in the State, defining the local and non-local candidates.

3. When the matter was earlier taken up on 09.07.2025, the learned Government Pleader for Higher Education was

granted time to seek instructions so as to permitting the petitioners to exercise the web options.

4. Today, when the matter is thereafter taken up, the learned counsel for petitioners submits that, subsequent to the issue being brought to the notice of the authorities, they have diluted the earlier stand and have now permitted the students, who were studying in Sainik School in the unified State of Andhra Pradesh, to be treated as local candidates and consequently, the petitioners have been permitted to exercise their web options and have also been called for counselling.

5. Learned Government Pleader states that since in the unified State of Andhra Pradesh, there was only one Sainik School and where the students of both the States have undertaken their studies, the Department has decided to grant relaxation to the students, who have studied in the Sainik School in the unified State of Andhra Pradesh. She further submits that as per her instructions, G.O.No.15, dated 27.02.2025 will not come in the way of petitioners so

far as their admissions are concerned as they are being treated as 'locals'.

6. Upon the said statement made by the learned Government Pleader, the learned counsel for petitioners submits that in the light of the said submission of the State Counsel nothing remains to be agitated in the instant writ petition and the same be accordingly disposed of.

7. In view of the said submissions of the learned Government Pleader and the fact that the petitioners have been permitted to exercise their web options and they have also been called for counselling, the instant Writ Petition is disposed of at this juncture. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-B. REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, HRD Human Resources Development Ministry, Central Secretariat, Union of India, New Delhi.
2. The Principle Secretary, Department of Technical Education, Secretariat, Hyderabad, The State of Telangana, Telangana.
3. The Convener, TG EAPCET - 2025, (Telangana Engineering, Agriculture and Pharmacy Common Entrance Test), Ground Floor, Industry Academy Collaboration Center, near SBI, JNTUH Campus, Kukatpally, Hyderabad, Telangana- 500 085.

4. The Commissioner, Telangana State Council of Higher Education TSCH, Opp. Mahaveer Hospital, Masab Tank, Hyderabad, Telangana-500 028.
5. The Vice Chancellor, Osmania University, OU, Tarnaka, Hyderabad, Telangana - 500 007.
6. The Vice Chancellor, Jawaharlal Nehru Technological University Hyderabad, JNTU, Kukatpally, Hyderabad, Telangana-500 085
7. One CC to Sri Sudarshan Malugari, Advocate [OPUC]
8. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
9. Two CC to The GP for Education, High Court for the State of Telangana, at Hyderabad[OUT]
10. One CC to Sri Malipeddi Srinivas Reddy, SC for Osmania University[OPUC]
11. Two CD Copies

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HIGH COURT

DATED:24/07/2025

ORDER

WP.No.19659 of 2025



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

(14)

kpr

18/10/25